CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri K.N. Sinha, Member
- 3. Shri A.H.Jung, Member

Petition No. 43/2005

In the matter of

Petition seeking directions to the Madhya Pradesh State Electricity Board to pay the amounts due to Maharashtra State Electricity Board.

And in the matter of

Maharashtra State Electricity Board, MumbaiPetitioner

Vs

- 1.Madhya Pradesh State Electricity Board, Jabalpur
- 2. Member Secretary, WREB, Mumbai
- 3. General Manager, ERLDC, Mumbai
- 4. Gujarat Electricity Board, Vadodara
- 5. Chhatisgarh State Electricity Board, Raipur Respondents

ORDER

In the order dated 2.8.2005, the Commission had constituted a Bench with Shri Bhanu Bhushan, Member to conduct further proceedings and make suitable recommendations to the Commission for its consideration and appropriate decision on certain issues for the actual determination of FLE charges and entitlement/liability of the beneficiaries in the Western Region to share these charges.

2. Shri Bhanu Bhushan, Member, has submitted his recommendations to the Commission by his order dated 13.9.2005. We direct that a copy of the said order dated 13.9.2005 be sent to the petitioner and the respondents, with a further direction

that they may file their views/comments on the recommendations contained therein latest by 31st October 2005.

List this petition on 24th November 2005 for further directions. 3.

Sd/-Sd/-Sd/-(A.H.JUNG) (K.N.SINHA)

(ASHOK BASU) **MEMBER** MEMBER **CHAIRMAN**

New Delhi, dated 20th September, 2005